

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11230/2022

(Arising out of impugned final judgment and order dated 04-04-2019 in CRLA No. 276/2003 passed by the High Court Of Judicature At Allahabad)

AASIF

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 124034/2024 - GRANT OF BAIL)

Date : 16-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. Vikas Bansal, Adv.
Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.
Mr. Satyam Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

The petitioner's application for bail do not have any merit.

Hence, IA No. 124034/2024 is dismissed.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)